## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.116/MP/2019

Subject: Petition under Section 79(1)(f) of the Electricity Act, 2003 read with

the CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity of Muzaffarpur

Thermal Power Station, Stage-II (390 MW)

Petitioner : Kanti Bijlee Utpadan Nigam Limited (KBUNL)

Respondents : Jharkhand Bijli Vitran Nigam Limited & 4 ors

Date of hearing : 13.1.2022

Coram : Shri P.K.Pujari, Chairperson

Shri I.S.Jha, Member

Shri Pravas Kumar Singh, Member

Parties present: Ms. Swapna Seshadri, Advocate, KBUNL

Shri Venkatesh, Advocate, DVC Shri Arijit Maitra, Advocate, GRIDCO

## RECORD OF PROCEEDINGS

The matter was mentioned today by the learned counsel for the Petitioner through video conferencing.

- 2. The learned counsel for the Petitioner submitted that after the Commission reserved its order in the matter, there has been subsequent developments in the matter, which the Petitioner wishes to bring on record, by way of an additional affidavit. She further submitted that since subsequent developments will have some bearing on the decision in the matter, the petition may be re-listed for hearing.
- 3. The learned counsel for the Respondent GRIDCO also submitted that there have been subsequent developments in the matter, namely, the settlement talks initially, at the level of MOP, GoI and, thereafter, at the level of Govt. of Odisha. He, accordingly, submitted that the Commission may permit the Respondent to place on record the relevant documents in the matter.
- 4. The learned counsel for the Respondent DVC requested that the Petitioner and the Respondent GRIDCO may be directed to provide the Respondent with a copy of the additional affidavit/ documents filed in the matter, as above.
- 5. Considering the submissions of the parties to bring on record subsequent developments, the Commission, directed re-listing of the matter. The Commission also directed the Petitioner and the Respondent GRIDCO to file their respective additional



affidavits along with relevant documents, on or before **28.1.2022**, after serving copies to the other parties.

6. Petition shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

